

ITEM NO.3

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).590/2019

(Arising out of impugned final judgment and order dated 07-09-2018  
in CRLP No.36/2017 passed by the Gauhati High Court At Itanagar)

SUSHIL SETHI & ANR.

Petitioner(s)

VERSUS

THE STATE OF ARUNACHAL PRADESH & ORS.

Respondent(s)

(IA No.2563/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No.56304/2019 - STAY APPLICATION)

Date : 02-12-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Harin P. Raval, Sr. Adv.  
Mr. Anando Mukherjee, AOR  
Mr. Kaushik Saha, Adv.  
Ms. Sukanya Singh, Adv.

For Respondent(s)

Mr. Sanjay Jain, AAG  
Mr. Abhimanyu Tewari, AOR  
Ms. Eliza Bar, Adv.  
Ms. Saniya Scott, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioners is permitted to effect  
dasti service on respondents no.2 and 3.

List on 17.01.2020.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER